

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 14715- JK (LD) of 2025

DATED: - 15 - 10 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 15.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

Reyaz Ali Bhat
15/10/25
(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No. 14715- JK (LD) of 2025 dated 15.10.2025.

S No.	Title of the Case	OIC
1	Case FIR No. 120/2024 U/S 8/21, 29 NDPS Act registered with Police Station Pulwama.	Sh. Mohd Nawaz, DySP Hq Pulwama.
2	Case FIR No. 10/2019 u/s 302, 307, RPC 7/27 A. Act 13, 16, 18, 19, 38, 39 UAP Act of P/S Yaripora.	Sh. Chanchal Singh, DySP Hatipora.
3	Case FIR No. 59/2020 P/S Yaripora u/s 18/19/38/39 UAPA.	Sh. Chanchal Singh, DySP Hatipora.
4	SWP No. 2017/2018 titled Hafeez Ahmad v/s U.T of J&K & Others.	Mr. Ishfaq Alam, Dy.SP, No. EXX-955592, Unit QM/Coy Commander, "A" Coy of IRP-22nd Bn.
5	OA No. 852/2025 titled Ghulam Ahmad Dar Vs. UT of J&K & Others.	Mr. Mohd Azeem, Dy.SP, No. EXJ-956369, Adjutant JKAP-6th Bn.
6	WP(C) titled UT of J&K and others Vs Muntazir Nabi Bartha against order dated 25.03.2025.	Sh. Shukat Rafiq Wani-SP KPS 116045 DyCO JKAP 14th Bn.
7	OA No. 919/2025 titled Rajinder Kumar Sharma Vs UT of J&K and others.	Sh. Bharat Sharma, Dy.SP, PID No.EXJ-956411, SO to DIG Armed, Range Jammu.
8	FIR No. 56/2025 P/S Rajpora, titled UT of J&K vs. Rayees Ahmad Shah.	Sh. Nawaz Ahmad, DySP, Hqrs, Pulwama.
9	Case FIR No. 24/2025 of P/S Kandi U/S 8/21/22/25/29 NDPS Act titled Ajaz Ahmed & Another Vs UT of J&K through P/S Kandi and Shabnem Kosser Vs UT of J&K through Public Prosecutor, Rajouri.	Sh. Shami Kumar, DySP Ops Rajouri.
10	Case FIR No. 16/2025 P/S Bishnah U/Ss 8/21/22/29 NDPS Act titled Rakesh Kumar & Ors Vs UT of J&K through P/S Bishnah, Jammu.	Sh. Gurmeet Singh, Dy. SP, SDPO R.S. Pura.
11	Case FIR No. 99/2025 of P/S Rehmbal U/S 8/15/29 NDPS Act titled Sanjay Kumar & Another Vs UT of J&K	Shri Praladh Singh, DySP Hqrs, Udhampur.
12	WP(C) titled UT of J&K & Ors Vs Sajad Ahmed Sohil.	Sh. Kuljit Singh, Dy.SP, (UAPA) Cell PHQ.